

**Urgent**  
**By 31.07.2018 Noon**

**F.NO.390/Misc/116/2017-JC**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Excise & Customs**  
**(Judicial Cell)**

New Delhi, 27<sup>th</sup> July, 2018

To,

- 1 All Principal Chief Commissioners/ Chief Commissioner Central Excise & Service Tax
- 2 webmaster.cbec@icegate.gov.in

Sir/Madam,

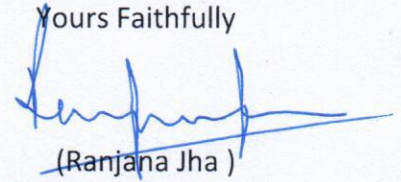
**Subject: - Raising of monetary limits at various appellate FORA in legacy Central Excise & Service Tax matter only vide Instruction dt 11.07.2018 – Regarding**

**Reference : Instruction dt 11.07.2018 from F No 390/Misc/116/2017-JC**  
**Member's DO Letter DOF 390/Misc/116/2017-JC dt 11.07.2019**

It may be kindly recalled the vide the above mentioned DO letter issued apropos of the Instruction dt 11.07.2018 the filing of all identified cases found fit for withdrawal as mentioned in the attached Annexure to the DO is to be positively completed by August 10<sup>th</sup> 2018.

I am directed to request you to kindly inform this office as to as to how many such applications have actually been filed as on 31.07.2018 in the concerned FORA. Your report may please be sent to this office by noon of 31.07.2018 to enable further putting up of the data.

Yours Faithfully



(Ranjana Jha )  
Joint Secretary (Review)